

Under the 'Plantation Development' component of the Scheme, the growers can get assistance for new planting, irrigation, field mechanization, etc. Under the component of 'Small Growers Development', incentive is provided to small growers, *inter-alia*, for new planting, irrigation facilities, field mechanization, formation of Self Help Groups (SHGs) and setting up of factories by SHGs.

Status of WTO subsidy cap issue

177. SHRI MOHD. ALI KHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government is working on a solution to World Trade Organization (WTO) subsidy cap issue; and
- (b) if so, the details thereof and the present status thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Doha Round of trade negotiations in the World Trade Organization (WTO) has a comprehensive agenda including the rules relating to trade-distorting agricultural support. India has been working to ensure the protection of its farmers while seeking disciplines relating to trade distorting agricultural support.

Together with other developing countries, India had proposed an amendment to the WTO rules relating to public stockholding for food security purposes in order to safeguard procurement and food stockholding operations in developing countries. At the Ninth Ministerial Conference of the WTO held in Bali in December 2013, a Ministerial Decision was taken on this issue. Subsequently, as a result of India's efforts, the General Council (GC) of the WTO adopted a Decision in November 2014 making it clear that WTO Members will not challenge the public stockholding programmes of developing country members for food security purposes, in relation to certain obligations under the WTO Agreement on Agriculture and the peace clause will remain in place in perpetuity until a permanent solution has been agreed and adopted. The GC Decision also includes a commitment to find a permanent solution by 31 December, 2015 on a best endeavour basis and a firm commitment to engage in negotiations for this purpose through an intensified programme of work. India is working with the WTO members to ensure a permanent solution at the earliest.

Introduction of e-Biz platform

178. SHRI A.W. RABI BERNARD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Department of Industrial Policy and Promotion (DIPP) has

introduced e-Biz platform to provide a single to cut red tape as well as improve transparency window clearance mechanism for all businesses to apply for all required approvals at one place online;

(b) if so, the details thereof; and

(c) whether the Ministry has completed all the arrangements to integrate all Central Government services on an e-Biz platform and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Yes, Sir. 14 Central Government services have been integrated with e-Biz portal and the details are given in Statement-I (*See* below). Besides applying to these 14 services, an option is also made available to business community on e-Biz portal to apply through Composite Application Form and make one-time payment for obtaining 'Company Incorporation' from Ministry of Corporate Affairs; Permanent Account Number (PAN) and Tax Deduction Account Number (TAN) from Central Board of Direct Taxes; and 'Employer Registration' from Employees' State Insurance Corporation and Employees Provident Fund Organisation.

(c) In addition to above 14 services, 12 Central Government services have been identified for integration with e-Biz portal and the details are given in Statement-II (*See* below). The integration activities have commenced and these services are at various stages of integration.

Statement-I

List of 14 Central Government services

| Sl. No. | Ministry/Dept. Name | Service Name |
|---------|-------------------------------|---|
| 1. | Ministry of Corporate Affairs | Name Availability |
| 2. | Ministry of Corporate Affairs | Director Identification Number |
| 3. | Ministry of Corporate Affairs | Certificate of Incorporation |
| 4. | Ministry of Corporate Affairs | Commencement of Business |
| 5. | Central Board of Direct Taxes | Issue of Permanent Account Number (PAN) |
| 6. | Central Board of Direct Taxes | Issue of Tax Deduction Account Number (TAN) |
| 7. | Reserve Bank of India | Advanced Foreign Remittance (AFR) |
| 8. | Reserve Bank of India | Foreign Collaboration-General Permission Route (FC-GPR) |

| Sl. No. | Ministry/Dept. Name | Service Name |
|---------|---|------------------------------------|
| 9. | Employees' Provident Fund Organization | Employer Registration |
| 10. | Employee's State Insurance Corporation | Employer Registration |
| 11. | Petroleum and Explosives Safety Organization | Issue of Explosive License |
| 12. | Directorate General of Foreign Trade | Importer Exporter Code License |
| 13. | Department of Industrial Policy and Promotion | Industrial License |
| 14. | Department of Industrial Policy and Promotion | Industrial Entrepreneur Memorandum |

Statement-II*List of 12 Central Government Services*

| Sl. No. | Service | Department/Ministry |
|---------|--|--|
| 1. | Approval from Foreign Investment Promotion Board (FIPB) | Department of Economic Affairs, Ministry of Finance |
| 2. | Annual Filing of Company Returns | Ministry of Corporate Affairs (MCA) |
| 3. | Constitution of the Firm- Partnership/LLP Company | Ministry of Corporate Affairs (MCA) |
| 4. | Application for Environment Clearance | Ministry of Environment and Forest & Climate Change (MoEF) |
| 5. | Approval for diversion of forest land for non-forest purposes under section - 2 of the Forest (Conservation) Act, 1980 | Ministry of Environment and Forest & Climate Change (MoEF) |
| 6. | Issue of Import Export license of goods for Restricted items | Director General of Foreign Trade (DGFT) |
| 7. | Changes or correction in PAN data | Central Board of Direct Taxes (CBDT) |
| 8. | Issue of Custom duty concession Certificate to Entrepreneurs under Project Import Scheme | Department of Heavy Industry (DHI) |

| Sl. No. | Service | Department/ Ministry |
|---------|--|--|
| 9. | Registration under the Contract Labour Act, 1970 | Ministry of Labour and Employment (MoL and E) |
| 10. | Registration under the Building and other Construction Workers Act, 1996 | Ministry of Labour and Employment (MoL and E) |
| 11. | Registration under the Inter-State Migrant Workmen Act, 1979 | Ministry of Labour and Employment (MoL and E) |
| 12. | Issuance of EM Part-1 and Part-2 | Ministry of Micro, Small and Medium Enterprises (MoMSME) |

Guidelines set by APEDA for certifying organic farms

179. SHRI D. RAJA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that the Agricultural and Processed Food Products Export Development Authority (APEDA) under this Ministry sets guidelines and standards for certifying organic farms; and

(b) if so, what measures are being taken by APEDA to ensure the genuineness of the organic products available in the country?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The National Programme for Organic Production (NPOP) provides for standards of organic production, systems, criteria and procedure for accreditation of certification bodies, a national (India Organic) logo and regulation governing its use. NPOP operates under the overall guidance of the Department of Commerce, which acts as the apex body of the NPOP. Agricultural and Processed Food Products Export Development Authority (APEDA) functions as the Secretariat for the implementation of the NPOP.

(b) The NPOP, *inter-alia*, provides necessary guidelines and standards for organic certification for export of organic products from the country. APEDA's remit is limited to monitoring of export of organic products out of the country and not monitoring organic products in domestic market.

Worsening situation of natural rubber growers due to imports

180. SHRI K.K. RAGESH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the situation of natural rubber growers in India has worsened by